

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 220 OF 2006

Friday, this the 7th day of April, 2006.

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

E.R.Lavakumar
Watchman, Field Testing Station
Industrial Estate
Changanacherry : **Applicant**

(By Advocate Mr. Jacob Chacko)

Versus

1. Union of India represented by Secretary
Ministry of Industries,
Nirman Bhawan, A Wing, New Delhi.
2. Director
Small Industries Service Institute
Ayyanthole, Thrissur-680003
3. The Deputy Director
Field Testing Station
Industrial Estate, Changanacherry : **Respondents**

[By Advocate Mr.P.S.Biju, ACGSC

The application having been heard on 07.04.2006, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant represents the case of the applicant, who wants to be promoted to the Group 'C' post. He is working in a Group 'D' post for the last few years. He has submitted a representation, Annexure A-2. His prayer is that the representation is to be disposed of. We see the representation was filed on 1st March, 2006 and it is unreasonable to except disposal during such a short period.



2. We direct the 2nd respondent to dispose of the representation as expeditiously as possible and pass a speaking order thereon. The OA is disposed of accordingly assuring liberty to the applicant to approach this Tribunal, if necessary.

Dated, the 7th April, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

VS